

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 18.10.2012

The meeting No.28/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 18.10.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.26/AM-13, dated 04.10.2012 and Meeting No.27/AM-13, dated 11.10.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 04.10.2012 and 11.10.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.28/AM-13 dated 18.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :28/84-ALC3/2012

MEETING DATE : 18.10.2012

Case No.:26/22/84-ALC3/2012	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
HQ File :01/84/050/00216/AM13/	RLA File :52/24/040/00015/AM13/	Lic.No/Date:5210038722	Defer Date:

1		16.07.2012	15.11.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 15.11.2012.			

2	Case No.:3/24/84-ALC3/2012	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
	HQ File :01/84/050/00226/AM13/	RLA File :06/24/040/00018/AM13/	Lic.No/Date:0610028616 23.08.2012	Defer Date: 01.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 01.11.2012.			

3	Case No.:4/24/84-ALC3/2012	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
	HQ File :01/84/050/00227/AM13/	RLA File :03/94/040/00397/AM13/	Lic.No/Date:0310706839 29.08.2012	Defer Date: 15.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 15.11.2012.			

4	Case No.:1/24/84-ALC3/2012	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
	HQ File :01/84/050/00224/AM13/	RLA File :07/24/040/00243/AM13/	Lic.No/Date:0710090639 10.09.2012	Defer Date: 01.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 01.11.2012.

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Case No.:2/24/84-ALC3/2012	Party Name: SCORPIOS APPARELS PVT.LTD.	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Approved	
HQ File :01/84/050/00225/AM13/	RLA File :05/24/040/00221/AM13/	Lic.No/Date:0510334580 13.09.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Top made of 100% Silk GGT solid woven fabric, GSM-80+/-10%, Style No.TB30041	670 Nos.	100% Silk GGT solid woven fabric, GSM-80+/-10%	556 Sq. meter
2.	Girls Dress made of 100% Silk GGT solid woven fabric, GSM-80+/-10%, Style No.TB31172	652 Nos.	100% Silk GGT solid woven fabric, GSM-80+/-10%	1108 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:7/24/84-ALC3/2012	Party Name: MECORDS INDIA LTD.,	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Deferred
HQ File :01/84/050/00230/AM13/	RLA File :03/95/040/00299/AM13/	Lic.No/Date:0310709112 14.09.2012	Defer Date: 15.11.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:			

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- i) There is wide variation of denierage from 210D to 1260D in the export product, which is not acceptable. The applicant firm may give requirement for each input for each denierage of export product.
- ii) The quantity of import item No.2, 3 & 4 as required is reflected the same in the export product, which is not correct.
- iii) Import item No. 3 & 4 would evaporate during the process whereas the quantity of import item No.2 will not remain the same in the export product, as reflected in the input.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the manufacturing process, stage-wise wastage, function of import item No.3 & 4 in the process alongwith complete justification for consideration of the proposal. The applicant firm may also amend the application reflecting the actual content of import items in the export product. The case stands for re-listing on 15.11.2012.

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Case No.:1/28/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Approved
HQ File :01/84/050/00245/AM13/	RLA File :07/24/040/00260/AM13/	Lic.No/Date:0710091310 11.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk dyed/ printed/embroidered fabric, GSM-54+/-10, width-44/45"	44,554 Sq. meter	100% Natural Silk (100% MRS) fabrics, (Undyed and unprinted) GSM-54+/-10%, width- 44/45"	45,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:2/28/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:28/84-ALC3/2012 18.10.2012	Status: Approved	
HQ File :01/84/050/00246/AM13/	RLA File :07/24/040/00261/AM13/	Lic.No/Date:0710091312 11.10.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk dyed/ printed/embroidered fabric, GSM-54+/-10, width-44/45”	44,554 Sq. meter	100% Natural Silk (100% MRS) fabrics, (Undyed and unprinted) GSM-54+/-10%, width- 44/45”	45,000 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

(9)

Case No.524	M/s Techfab (India) Industries Ltd., Mumbai
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NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/027/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310694583 dated 14.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/84/2012-13/Hosy., dated 17.10.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Geo Textile Bags (Net weight 0.630 Kg.)	9,21,000 Nos.	PP Staple fibre	607.86 M.T.
			PP MF Stitching thread (Special sewing thread)	10.131 M.T.
2.	Geo Textile Filter Sheet (Net weight 0.410 Kg./Sq. meter)	1,21,410 Sq. meter (49.778 M.T.)	PP Staple fibre	54.756 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.525	M/s Niyaz Apparels, Chennai
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/113/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0410016767 dated 07.08.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details for consideration of the proposal are still awaited from applicant firm. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 15.11.2012.

(11)

Case No.526	M/s Niyaz Apparels, Chennai
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/215/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0410019299 dated 30.10.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the shipping bills and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Short made out of 100% Nylon Duratex II Nylon Canvas full dull crinkle durable fabric, Style No.TM-4035	3840 Nos.	100% Nylon Duratex II Nylon Canvas full dull crinkle durable fabric	2.50 Sq. meter per piece
			Zipper automatic lock 6", 6.5", 7"	Net to net
			Zipper auto lock 4.5", 5", 5.5"	Net to net
			Velcro (Hook+Loop)	Net to net
2.	Men's Short (Swimwear) made out of 100% Nylon full dull perfecta dyed W/R fabric, Style No.AM-4188	4004 Nos.	100% Nylon full dull perfecta dyed W/R fabric	1.75 Sq. meter per piece
			100% Textured Polyester lining mesh fabric, width-72"	1.09 Sq. meter per piece
			Zipper auto lock 6"/6.5"	Net to net
			100% Polyester multi two-sided jacquard webbing	Net to net
3.	Men's Short made out of 100% Nylon back country	3142 Nos.	100% Nylon back country tactel yarn rapid dyed W/R	1.75 Sq. meter per piece

	tactel yarn rapid dyed W/R fabric, Style No.AM-4023		fabric	
			100% Textured Polyester lining mesh fabric	0.60 Sq. meter per piece
			100% Textured Polyester lining mesh fabric	0.05 Sq. meter per piece
			Velcro (Hook+Loop)	Net to net
			Draw cord	2 yards per piece
			Zipper, 5.5"/6"	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.527	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No. 0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/82/2012-13/Hosy., dated 17.10.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse/Top in 100% Silk, 16mm CDC dyed woven fabric, GSM-64+/-10%, (Style No.INGEL-21186T)	135 pcs.	100% Silk CDC, 16mm dyed woven fabric, GSM-64+/-10%	2.40 Sq. meter per piece
2. (i)	Ladies Blouse/Top in 100% Silk Satin dyed woven fabric, GSM-	16 pcs.	100% Silk Satin dyed woven fabric, GSM-	2.00 Sq. meter per piece

(ii)	64+/-10%, (Style No.TRISTAN-21E193T)		64+/-10%,	
	Ladies Blouse/Top in 100% Silk Satin dyed woven fabric, GSM-64+/-10%, (Style No.TRADEO21E193T)	13 pcs.	100% Silk Satin dyed woven fabric, GSM-64+/-10%,	2.25 Sq. meter per piece
3.	Ladies Blouse/Top in 100% Silk, 16mm CDC dyed woven fabric, GSM-64+/-10%, (Style No.INFNA-211871)	964 pcs.	100% Silk CDC, 16mm dyed woven fabric, GSM-64+/-10%	2.40 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.528	M/s Chelsea Mills, New Delhi
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/321/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510310259 dated 05.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and in the import item No. 2 of export item No.5, GSM-105+/-10% was mentioned in place of GSM-140+/-10% and in the import item No. 3 of export item No.5, quantity of Snap fasteners was mentioned 970 sets in place of 6970 sets. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the typographical error in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and in the import item No. 2 of export item No.5, GSM may be read as '140+/-10%' and in the import item No. 3 of export item No.5, quantity of Snap fasteners may be read as '6970

sets'.

(14)

Case No.529	M/s Clivenus Inc., Bangalore
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/042/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0710087501 dated 04.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report of Central Silk Technological Research Institute, Bangalore and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed 100% Mulberry Silk yarn in cones (twisted, degummed & dyed), 20/22 denier	4800 Kgs.	100% Mulberry raw thrown silk yarn of any grade (other than dupion yarn)(twisted & gummed), 20/22 denier	6432 Kgs. (including 34% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.530	M/s A.K. Silk Fabrics, Bangalore
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/214/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0710089993 dated 01.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	100% Printed Silk fabrics made out of thrown silk yarn (20/22 Denier in hanks of any grade)	2158.270 Kgs.	Thrown silk yarn (gummed and twisted) 20/22 Denier in hanks of any grade	3000.00 (including wastage)	Kgs. 39%
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The applicant firm should specify that the same grade of silk has been used in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.531	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/248/AM-12/DES-V
Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse made of 100% Rayon solid woven fabric, GSM-105+/- 10% Width 54" Style No.A21310.	21465 pieces	100% Rayon solid woven fabric, GSM-105+/- 10%	58,814 Sq. meter (@ 2.74 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.532	M/s Orient Craft Pvt. Ltd., New Delhi
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/192/AM-13/DES-V

Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510264383
dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Polyester solid dyed woven fabric, GSM-85+/-10%, Style No.11112116	1 pc.	100% Polyester solid dyed woven fabric, GSM-85+/-10%, width-55"	3.17 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.533	M/s Orient Craft Pvt. Ltd., New Delhi
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/193/AM-13/DES-V
Re-fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Kumar Verma, Manager-Commercial, present before the NC on behalf of the firm. Mr. Verma presented the sample and explained the details of the case before the Committee. Accordingly, Committee on the basis of sample, construction details and CAD of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Polyester printed woven fabric,	1 pc.	100% Polyester printed woven fabric, GSM-	3.17 Sq. meter per piece

	GSM-85+/-10%, No.11207488	Style		85+/-10%, width-55"	
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.534	M/s Gaurav International, Gurgaon
NC 28/AM-13, dt. 18.10.2012	File No.01/84/162/973/AM-08/DES-V
Re-fixation of Input Output Norms in respect of Advance Authorization No.0310206276 dated 16.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from 58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(20)

Case No.535	M/s Gaurav International, Gurgaon
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/147/AM-09/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0510221653 dated 05.06.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from

58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(21)

Case No.536	M/s Gaurav International, Gurgaon
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/293/AM-08/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0510204867 dated 13.06.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to change the ITC (HS) Code of the import item No.1 from 58013410 to 58012290 in respect of 100% Cotton dyed velvet fabric, GSM-220+/-10% against the Advance Authorization issued in this case.

(22)

Case No.537	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 28/AM-13, dt. 18.10.2012	File No.01/84/50/146/AM-10/DES-V
Ratification of Input Output Norms against Advance Authorization No.0410108432 dated 13.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- i) For export item No.1 i.e. Ladies Pant, shell fabric has been asked only 0.82 yard per piece, which appears to be unrealistically less.
- ii) For export item No.2 i.e. Girls Baby Pant, requirement of 3.30 yards per piece of shell fabric appears to be unrealistic more. Requirement of other inputs in import item No.4 @ 1.35 yards per piece for this item is also unrealistically higher.
- iii) For export item No.3 i.e. Ladies Jacket, the requirement of import item No.5 @ 0.71 yard per piece and import item No.6 @ 15.34 yards per piece is abnormally higher.

Accordingly, the Committee after deliberations decided to ask the applicant firm to clarify the above and also give the requirement of fabric in Sq. meter for consideration of the proposal. The case stands for re-listing on 15.11.2012.
